

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.44/2020**

**Dated Thursday, the 9<sup>th</sup> day of January, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

S.E. Nagarajan

No. 19/9, Sathyanarayanan Street

Pallavan Saalai

Sembiam, Perambur

Chennai – 11. ... Applicant

By Advocate M/s K. Sivasamy

**Vs**

1. The Union of India

Rep. by the Secretary to Government

Ministry of Railways

Rail Bhavan, New Delhi 110 001.

2. The Chairman

Railway Board

Rail Bhavan, New Delhi – 110 001.

3. The General Manager

Integral Coach Factory (ICF)

Chennai 600 038.

4. The Chief Personnel Officer

Integral Coach Factory (ICF)

Chennai 600 038. ... Respondents

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to consider the request of the applicant for any suitable job under compassionate grounds in the 3<sup>rd</sup> respondent ICF, Chennai and thus render justice."

2. The applicant is the legitimate son of the deceased employee S.Enbasagaram who died on 23.03.2005 while in service after putting in 24 years of service in the 3<sup>rd</sup> respondent. The retirement benefits and the monthly family pension of the deceased employee was shared between the applicant's mother and one Gunasundari as per the joint compromise in A.S.No.11/2017. The grievance of the applicant is that his application for compassionate appointment has not been considered by the respondents and hence the OA.
3. When the matter came up for hearing, learned counsel for the applicant would submit that applicant has made a representation dated 21.12.2019 before the competent authority regarding his grievance which is still pending and no order is passed. The applicant will be satisfied if his representation dated 21.12.2019 is disposed of within a stipulated time frame.
4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicant's representation dated 21.12.2019 on the basis of relevant rules and regulations and pass a reasoned and**

**speaking order, within a period of six months from the date  
of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**09.01.2020**

**(P.MADHAVAN)  
MEMBER (J)**

M.T.